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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 41 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company: Satish Kumar Gupta, RP.  
V/s.  
Union of India & Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy  
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mr. ASPI KAPADIA ADVOCATE

2. Mr. ABHISHEK MUKHERJEE ADV

3. Mr. SAHIL SHAH ADV

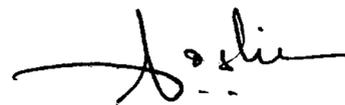
4. Mr. PARTH SHAH ADV

5. Mr. Siddharth Joshi. Adv.  
i/b. Singhi & Co.

APPLICANT



Applicant  
in CPB 39/2017  
for Standard  
Chartered Bank.



ORDER

Mr. Aspi Kapadia with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Sahil Shah present for Applicant. Learned Advocate Mr. Siddharth Joshi i/b Learned Advocate Mr. Sandeep Singhi present for Respondent/ Standard Chartered Bank in IA 41/2018.

Notice not sent to respondent.

Applicant is directed to issue notice of date of hearing along with copy of this order on Union of India and other respondents and shall file proof of service.

List the matter on 08.02.2018.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL